

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:726
ANSWERED ON:15.07.2014
ADULTERATED PESTICIDES
Yeddyurappa Shri B. S.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that spurious and adulterated pesticides are easily available in the market across the country;
- (b) if so, whether the Government has any monitoring system to check on such pesticides manufacture and sale across the country;
- (c) if so, the action taken by the Government on such pesticides manufacturer;
- (d) whether the Government has received request from various State Governments to bring certain amendments in Pesticides and Insecticides Act, Fertilizer Control Order and National Seed Act; and
- (e) if so, the response of the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR. SANJEEV KUMAR BALYAN)

(a): No, Madam.

(b): Central and State Governments have notified 168 and 10,757 numbers of Insecticides Inspectors respectively under the Insecticides Act, 1968 to monitor and prevent manufacture and sale of spurious and misbranded pesticides. Similarly Central and State Governments have notified Insecticides Analysts under the Act for chemical analysis of pesticides samples collected by Insecticides Inspectors. The Central Government has established a Central Insecticides Laboratory at Faridabad and two Regional Pesticides Testing Laboratories at Chandigarh and Kanpur. 68 State Pesticides Testing Laboratories have been established by State Governments for quality testing of pesticides.

(c): As per available information, prosecution has been launched in 472 cases against manufacture/ sale of spurious/ misbranded pesticides during 2013-14.

(d) and (e): Department of Agriculture and Cooperation has introduced Seeds Bill in December, 2004 and Pesticides Management Bill in 2008 in Rajya Sabha.